

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Dated :15<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr.V.J. Talwar, Technical Member**

**Appeal No. 11 of 2013 &  
IA Nos. 31 of 2013, 32 of 2013 and 36 of 2013**

**M/s Rathi Steels & Power Ltd. & Ors ..... Appellant (s)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission  
& Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Gaurav Agarwal**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &  
Mr. Sanjay Singh for R.1  
Mr. Pradeep Misra for R2-R3  
Mr. Abhishek Sharma &  
Mr. Shiv K. Pankha for  
Intervenor**

**Appeal No. 12 of 2013 &  
IA Nos. 34 of 2013 and 35 of 2013**

**M/s Parmarth Industries Pvt. Ltd. & Ors ..... Appellant (s)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission  
& Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Gaurav Agarwal**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan,  
Mr. Sanjay Singh for R.1  
Mr. Pradeep Misra for R-2 -R3**

**ORDER**

We have heard the Learned Counsel for the interveners on I.A. No. 36 of 2012. Order on I.A. No. 36 of 2012 is reserved.

Post the matter for further hearing on **27<sup>th</sup> May, 2013 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**rkt**